

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.04.2013

OA No. 38/2013

Mr. Neeraj Batra, counsel for applicant.
Mr. T.P. Sharma, counsel for respondents.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 38/2013

DATE OF ORDER: 09.04.2013

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Archna Sinha W/o Shri K.C. Sinha, aged 46 years, R/o 3-GA-16, Housing Board, Shastri Nagar, Jaipur, Working at All India Radio, Jaipur.

...Applicant

Mr. Neeraj Batra, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi – 110 001.
2. Director General, All India Radio, Akashwani Bhawan, Parliament Street, New Delhi- 110 001.
3. Additional Director General, West Zone (1st & 2nd) Akashwani Broadcasting House, 3rd Floor, Backbay Reclamation, Mumbai – 400 020.
4. Head Office through Administrative Officer, All India Radio, 5, Park House, MI Road, Jaipur, Rajasthan.

...Respondents

Mr. T.P. Sharma, counsel for respondents.

ORDER (ORAL)

Without going into the merit of the case 'whether the applicant is entitled to ask the relief for transferring/retaining her at AIR, Jaipur from AIR, Bikaner or not', but as informed by the learned counsel, Shri Neeraj Batra, appearing for the applicant that son of the applicant, Shivam, met with an accident and died yesterday only, looking to the hardship and act of God, I am of the view that the respondents be directed to consider the case of



the applicant sympathetically and post her at AIR, Jaipur from AIR Bikaner immediately. However, liberty is given to the respondents that they may transfer the applicant in the administrative exigency, if any, after settling down the bereaved family from this agony.

2. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

kumawat